

BY SPEED POST

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER
AND FIRST APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS,
R.No. 406-B 'A' wing, Shastry Bhawan, New Delhi – 110 001.

Appeal No.32/JS & LA(ZH)/NC/2015

IN THE MATTER OF:

Shri Prahalad Khandare
Pushpalata Building, Ground Floor
Room No.1, Barve Naga, Bhatwadi
Ghatkopar West, Mumbai – 400084.
MAHARASHTRA

Appellant

Versus

Central Public Information Officer (N)
Ministry of Law & Justice,
Department of Legal Affairs
Shastri Bhavan,
New Delhi – 110 001

Respondent

ORDER

27.02.2015

Feeling aggrieved with the decision of CPIO dated 09.01.2015, the Appellant has preferred this Appeal under Section 20 of the RTI Act 2005, received in this office on 13.02.2015.

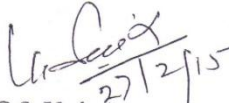
2. The notice dated 19.02.2015 were issued to the parties to the Appeal but today i.e., 27.02.2015 the date of hearing, the Appellant has neither come in person, nor he has submitted any submission by any mode. CPIO is present in person. Hence the Appeal is being decided hearing CPIO as well as the materials available on record. The Appellant has stated in his Appeal that information which was sought by him under the Application dated 26.12.2014, some of the informations have not been provided to him.

3. The CPIO has submitted that the information which were sought by the Appellant has already been given vide letter dated 09.01.2015. The word "information" has been defined under section 2(f) of the Act and keeping in view the definition of word "information" and the language of Section 7 of the Act, the CPIO is under an obligation to provide the entire information if otherwise not protected by the provisions of the Act.

4. In view of above, CPIO is directed to provide the complete information as has been sought by the Appellant in his application dated 26.11.2014, however, in case extra fee is required for providing the necessary documents, the Appellant is also liable to pay the same.

5. In case, the Appellant is aggrieved with this order, he may file a Second Appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi – 110066 within the time period as prescribed under the provisions of RTI Act, 2005.

6. The parties are informed accordingly,


27/12/15

(G.S. Yadav)

Joint Secretary & Legal Adviser and
First Appellate Authority

(1) Shri Prahalad Khandare, Pushpalata Building, Ground Floor, Room No.1, Barve Naga, Bhatwadi Ghatkopar West, Mumbai – 400 084. Maharashtra.

(2) DLA & CPIO (Notary), Department of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi – 110 001.

✓ (3) RTI Cell, D/o Legal Affairs